

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 621 of 1996.

Wednesday this the 5th day of June 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

D. Sebastian,
Retired Fitter, Grade-I,
Quilon, Southern Railway,
residing at:

"Jesus House",
Asramam,
Kunnikizhakethil,
Kollam-2. .. Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

1. Union of India through
the General Manager,
Southern Railway,
Headquarters Office,
Madras-3.

2. The Divisional Personnel
Officer,
Southern Railway,
Madurai Division,
Madurai.

3. The Divisional Personnel
Officer,
Southern Railway,
Trivandrum Division,
Trivandrum - 14. .. Respondents

(By Advocate Shri George Joseph)

The application having been heard on 5th June 1996,
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to reckon the entire service rendered by him between 1.5.61 and 30.6.95 irrespective of its nature, as qualifying service for pension. For the same relief he has made A4 representation and that is pending consideration before third respondent for a long time. Third respondent will consider the representation, if necessary, in consultation with second respondent and pass appropriate orders thereon within two months from today.

2. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to third respondent for compliance. We record the submission.

3. Application is disposed of as aforesaid. No costs.

Wednesday this the 5th day of June 1996.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN